

- (xiv) सा.का.नि. 241 (अ), तारीख 25 मार्च, 2003
 (xv) सा.का.नि. 787 (अ), तारीख 6 अक्टूबर, 2003
 (xvi) सा.का.नि. 895 (अ), तारीख 19 नवम्बर, 2003
 (xvii) सा.का.नि. 953 (अ), तारीख 17 दिसम्बर, 2004
 (xviii) सा.का.नि. 72 (अ), तारीख 23 जनवरी, 2004
 (xix) सा.का.नि. 687 (अ), तारीख 21 अक्टूबर, 2004
 (xx) सा.का.नि. 739 (अ), तारीख 9 नवम्बर, 2004
 (xxi) सा.का.नि. 149 (अ), तारीख 2 मार्च, 2005
 (xxii) सा.का.नि. 451 (अ), तारीख 4 जुलाई, 2005
 (xxiii) सा.का.नि. 558 (अ), तारीख 15 सितम्बर, 2006
 (xxiv) सा.का.नि. 118 (अ), तारीख 9 मार्च, 2007
 (xxv) सा.का.नि. 697 (अ), तारीख 7 नवम्बर, 2007
 (xxvi) सा.का.नि. 699 (अ), तारीख 8 नवम्बर, 2007
 (xxvii) सा.का.नि. 738 (अ), तारीख 29 नवम्बर, 2007
 (xxviii) सा.का.नि. 749 (अ), तारीख 5 दिसम्बर, 2007
 (xxix) सा.का.नि. 115 (अ), तारीख 28 फरवरी, 2008
 (xxx) सा.का.नि. 279 (अ), तारीख 10 अप्रैल, 2008

MINISTRY OF CONSUMER AFFAIRS, FOOD AND
PUBLIC DISTRIBUTION

(Department of Food and Public Distribution)

NOTIFICATION

New Delhi, the 19th May, 2008

G.S.R. 388 (E).—In exercise of the powers conferred by Section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely:—

1. (1) These rules may be called the Sugar Development Fund (Third Amendment) Rules, 2008.

(2) They shall come into force on the date of their publication in Official Gazette.

2. In the Sugar Development Fund Rules, 1983, in rule 23,—

(a) sub-rule (13) shall be omitted;

(b) after sub-rule (14), the following sub-rule shall be inserted, namely:—

“(15)(a) The disbursement of the loan authorized by the Central Government under sub-rule (1) shall be preceded by a tripartite agreement between the Central Government, the sugar factory and the Financial Institution or the Scheduled Bank, as the case may be.

(b) The agreement referred to in clause (a), shall

contain the terms and conditions with regard to the utilization of the loan including monitoring the implementation of the project by an agency designated by the Central Government in this behalf, the period of repayment including the number and amount of instalment, payment of interest, the manner of such repayment or payment, security to be provided for the loan and any other matter incidental to the loan.”

[F. No. 1-10/2006-SDF]

NILANJAN SANYAL, Jt. Secy.

Note :—The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 752(E), dated the 28th September, 1983 and were subsequently amended by—

- (i) G.S.R. 817 (E), dated the 20th December, 1984;
 (ii) G.S.R. 838 (E), dated the 14th November, 1985;
 (iii) G.S.R. 551 (E), dated the 6th May, 1986;
 (iv) G.S.R. 235 (E), dated the 24th April, 1991;
 (v) G.S.R. 441 (E), dated the 28th April, 1992;
 (vi) G.S.R. 435 (E), dated the 6th May, 1994;
 (vii) G.S.R. 27 (E), dated the 12th January, 1996;
 (viii) G.S.R. 656 (E), dated the 21st November, 1997;
 (ix) G.S.R. 91 (E), dated the 12th February, 2001;
 (x) G.S.R. 886 (E), dated the 6th December, 2001;
 (xi) G.S.R. 443 (E), dated the 21st June, 2002;
 (xii) G.S.R. 584 (E), dated the 19th August, 2002;
 (xiii) G.S.R. 67 (E), dated the 29th January, 2003;
 (xiv) G.S.R. 241 (E), dated the 25th March, 2003;
 (xv) G.S.R. 787 (E), dated the 6th October, 2003;
 (xvi) G.S.R. 895 (E), dated the 19th November, 2003;
 (xvii) G.S.R. 953 (E), dated the 17th December, 2004;
 (xviii) G.S.R. 72 (E), dated the 23rd January, 2004;
 (xix) G.S.R. 687 (E), dated the 21st October, 2004;
 (xx) G.S.R. 739 (E), dated the 9th November, 2004;
 (xxi) G.S.R. 149 (E), dated the 2nd March, 2005;
 (xxii) G.S.R. 451 (E), dated the 4th July, 2005;
 (xxiii) G.S.R. 558 (E), dated the 15th September, 2006;
 (xxiv) G.S.R. 118 (E), dated the 9th March, 2007;
 (xxv) G.S.R. 697 (E), dated the 7th November, 2007;
 (xxvi) G.S.R. 699 (E), dated the 8th November, 2007;
 (xxvii) G.S.R. 738 (E), dated the 29th November, 2007;
 (xxviii) G.S.R. 749 (E), dated the 5th December, 2007;
 (xxix) G.S.R. 115 (E), dated the 28th February, 2008;
 (xxx) G.S.R. 279 (E), dated the 10th April, 2008.